

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 263/MP/2018**

Subject : Petition under Section 79(1) of the Electricity Act, 2003 and Sections 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of grant of REC application of the Petitioner by Respondents.

Date of Hearing : 31.1.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Petitioner : ENN-ENN Corporation Limited (EECL)

Respondent : National Load Despatch Centre (NLDC)

Parties present : Shri Pankaj Bhagat, Advocate, EECL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking direction to the Respondent to issue RECs to the Petitioner for the period from 18.1.2017 to 7.11.2017 and challenging the illegal and arbitrary rejection of grant of REC application of the Petitioner by Respondent. Learned counsel requested to admit the Petition and issue notice to NLDC.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to NLDC.
3. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to serve copy of the petition on Respondent immediately. The Respondent was directed to file its reply by 19.2.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 1.3.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. The petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**